

F.No. J-11017/16/2016-Judl.
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi,
dated 04th May, 2016

ORDER

The President is pleased to engage the following advocate as Senior Panel Counsel for conducting Central Government litigation before Bombay High Court as mentioned below, for a period of three years from the date of this order or until further orders, whichever is earlier:-

Bombay High Court Senior Counsel Group-I		
Name	Address & Mobile Number	Enrl. No.
Smt. Lata Patne	319, Sundaram, B.M. Marg, Elphinstone, Mumbai-13. Mob. 9967880056.	MAH/860/1998

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/2014/Judl. dated 01.10.2015.
3. Hindi version of this order will follow.

Let G.S. Yadav
4.5.16
(G. S. Yadav)

Joint Secretary & Legal Adviser to the Government of India

Copy to:-

1. PS to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Shri Anil Chandrabali Singh, Ld. ASG, Bombay High Court, IInd floor, Building No. 35, Ambalal Doshi Marg, Opp. Hamam House Fort, Mumbai-400023.
3. The Registrar, Bombay High Court, Mumbai.
4. The Incharge Branch Secretariat, Mumbai.
5. The Pay and Accounts Office, Department of Legal Affairs, New Delhi.
6. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
7. NIC cell, Department of Legal Affairs for uploading this order on official website.
8. Guard File/Judicial Section with 5 spare copies.
9. Cash (LA) Section with regard to retainership fee to CG

B.S. Sharma
(B. S. Sharma)
Superintendent (Legal)